IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

Suppl. List Sr. No.02 Through virtual mode

EMG-Bail Application No.32-A/2020 EMG-Crlm 26-A/2020

Khurshid Ahmad Wani .

....Petitioner(s)

Through Mr. Imtiyaz Ahmad Sofi, Adv.

V/S

U.T of Jammu & Kashmir and ors..

.... Respondent(s)

Through Mr. B.A.Dar, Sr. AAG.

<u>CORAM:</u> Hon'ble Mr. Justice Ali Mohammad Magrey, Judge

<u>ORDER</u>

Mr. Dar, learned Sr. AAG submits that objections stand filed. However, the copy of objections is not attached with the file. Registry to trace out the objections if already filed and keep the same with the file with advance copy to Mr. Sofi, learned counsel for the petitioner.

List on 04.06.2020.

On the next date of hearing, Registry is directed to allow Mr. Imtiaz Sofi, learned counsel for the petitioner to use video conferencing facility in the High Court premises.

Registry to ensure that copy of this order is provided to Mr. Sofi, ld. Counsel for the petitioner today itself.

(Ali Mohammad Magrey) Judge

SRINAGAR 01.06.2020 *Gh. Nabi Secy*